

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 09 OF 2022**

**IN THE MATTER OF:**

**1. PISATI INDIRA REDDY**

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com) and others ...Applicants

**VERSUS**

**1. UNION OF INDIA**

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 others ..... Respondents

**COUNTER AFFIDAVIT FILED BY THE<sup>29th</sup> RESPONDENT**

**Date-16-09-2022**

*H. C*

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

**COUNSEL FOR<sup>29th</sup> RESPONDENTS**  
**Cell-9841277216**

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For M/s. Nagarjuna Hy-Tech Constructions

  
Managing Partner

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For M/s. Nagarjuna Hy-Tech Constructions

Managing Partner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

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Aged About 64 years occ: Organic farmer  
R/o H.No. 183, Sadashiva Heavens  
PeddaAmberpet village, Abdullapurmet Mandal  
Ranga Reddy district, Telangana -501505  
Mobile No:9391013054  
Mail: indiraramayogi@gmail.com

**2. Akiti Nikhil Kumar Reddy**

S/o Akiti Rama Krishna Reddy  
Age About 26 years, H.No.2-6  
ChinnaRavirala, Abdullapurmet Mandal  
RangareddyDist, Telangana-501505  
Mobile No. 9666905777  
Mail: [advsravan@gmail.com](mailto:advsravan@gmail.com)

...Applicants

**VERSUS**

**1. Union of India**

Rep. by its Secretary Union Ministry of Environment, Forest &CC  
IndiraParyavaran Bhavan New Delhi-110003  
Phone: 011 24695262,24695265  
Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in)

**2. State Environment Impact Assessment Authority**

Rep. by its Member Secretary  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate  
Sanat Nagar, Hyderabad-500018  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

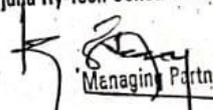
**3. State of Telangana**

Rep. by its Director of Mines Department  
Secretariat, Hyderabad-500022  
Mail: [dir-mines@telangana.gov.in](mailto:dir-mines@telangana.gov.in),  
[secy-mines@telangana.gov.in](mailto:secy-mines@telangana.gov.in),  
Mobile No: 04023221766.

**4. Telangana State Pollution Control Board**

Rep. By its Member Secretary,  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate Sanat Nagar,  
Hyderabad-500018.  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

For M/s. Nagarjuna Hy-Tech Constructions

  
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**5. District Collector**

District Collector Office, Rangareddy District  
Lakadikapool, Hyderabad, Telangana-500004  
Mail: [collector\\_rr@telangana.gov.in](mailto:collector_rr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**6. District Collector**

District Collector Office,  
YadadriBhuvanagiri District  
Bhuvanagiri, Telangana  
Mail: [collector-vdr@telangana.gov.in](mailto:collector-vdr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**7. Yadadri Stone Crusher**

Sy.No. 260, Bandaraviryal  
Rep. by its Owner: Buddidha Manish Reddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Mobile :9848573399  
Telangana- 500070,

**8. B.N.R Sand Manufacturing Unit**

Sy No. 248, 268, Banda Raviryal  
Rep. by its Owner: BudidhaNandhareddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399

**9. Sri Renuka Rock sand Metal Industry**

Sy No. 253, Banda Raviryal  
Rep. by its Owner: P.Naveen Kumar  
H,No-3-5-574, Flat No -402  
Himayat Nagar, Hyderabad  
Telangana-500029  
Mobile :9391190763.

**10. Sai Rohit Metal Indsutries**

Sy No. 253, Bandaraviryal  
Rep. by its Owner: Malakondaiah  
Plot No-267/A, Road No-78Jubilee Hills,  
Hyderabad-33. Mobile:9866416632 .

**11. Tirumala Rock Sand Manufacturing Unit & Mine,**

Rep. by its Owner: BudidhiNandha Reddy  
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399,

For M/s. Nagarjuna Hy-Tech Constructions

  
Managing Partner

**12. KRC Infra Projects Mine & Stone Crusher**

Sy No 268, Bandaravityal  
Rep. by its Owner Smt. K. Swathi,  
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony  
ESI, Hyderabad-500038.

**13. Padmavathi Metal Industry**

Sy.No. 268, Bandaravityal  
Rep. by its Owner: P.Naveen Kumar  
H.No-3-5-574, Flat No -402 Himayat Nagar,  
Hyderabad-500029 Mobile :9391190763

**14. Sai baba Metal Industry**

Sy No. 268, Bandaravityal  
Rep. by its Owner: Pyarasanidharaaju  
H.No 13-11-316, Tarnaka, Hyderabad-500007  
Mobile: 9866099293

**15. Sai Vikas Stone crushing Industries**

Sy No. 56,57,58,64, Deshmukhi  
Rep. by its Owner: Ch. Surya Narayana  
Survey Number 56,57,64  
Deshmukhi, B.Pochampalle Mandal  
Yadadri-Bhuvanagiri District  
Telangana,508284

**16. Sri Venkata Vhiva Metal Industry**

Sy No. 77, 56.64, Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy  
H.No 1-5-577, Road No-3  
New Maruthi Nagar Kothapet, Hyderabad  
Telangana, 500060 Mobile:9396751166

**17. Super Fine Sand Hyderabad Pvt Ltd (Mines)**

Sy No. 80,81,82,84, Deshmukhi Village  
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201  
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,  
Dilsukhnagar, Hyderabad Telangana, 500060  
Mobile: 9100145605,

**18. Veltech Constructions (Hot Mix Plant)**

Rep. by its Owner: Jayasimha Reddy,  
Sy No. 203P, Saddupally Village  
Abdullapurmet Mandal  
Ranga Reddy District, 501505. Mobile:9959899988.

**19. S.V Constructions (B.Raghuma Reddy Constructions)**

Rep. by its Owner: G.Shekar Reddy  
Sy No. 202,203,Saddupally Village,  
Abdullapurmet Mandal Ranga reddy District  
Telangana ,501505.Mobile:9949266499.

For M/s. Nagarjuna Hy-Tech Constructions

  
Managing Director

**20. Ambica Infra Company**

Rep. by its Owner, Sy No. 206, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana ,501505

**21. Mayank Infra Company**

Rep. by its Owner Mail: Not available  
Saddupally Village, Sy No. 207  
Abdullapurmet Mandal  
Ranga Reddy District-501505

**22. P. N. Constructions (Ganesh Constructions)**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505 .

**23. S.P.R. Constructions ,Rep. by its Owner**

Sy No. 208, Saddupally village Mail: Not available  
Abdullapurmetmandal,Ranga Reddy District  
Telangana ,501505 .

**24. K.Chandrashekar Hot Mix plant**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505.

**25. Venkatesh Hot Mix Plant ,Rep. by its Owner,**

Sy No. 207, Saddupally village  
Abdullapurmetmandal. Ranga Reddy District  
Telangana ,501505

**26. Sri Guduru Narendra reddy**

Sy No. 73 Deshmukhi  
Rep. by its Owner: Guduru Narendra Reddy,  
H.No 1-5-577, Road No-3  
New MaruthiNagar,Kothapet,  
Hyderabad ,Telangana-500060.  
Mobile:9396751166

**27. Alluri estates Pvt Ltd**

Rep. by its Owner  
Deshmukhi village  
BhudanPochampalli Mandal YadadriBhuvanagiriDist  
Telangana-501512 .

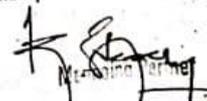
**28. PSK Infrastructures and Projects Private Limited**

Hot Mix Plant in Sy.No.79 Deshmukhi village  
Rep. by its Owner/ Incharge :P.Prasad  
H.No 8-2-248/1/7/51, Panjagutta Telangana,  
Hyderabad 500082 Mobile :7799443232.

**29. Nagarjuna Hytech Constructions**

Hot Mix Plant In Survey Number 78, Deshmukhi Village

For M/s. Nagarjuna Hy-Tech Constructions



Rep. by its Owner: K.Janga Reddy  
H.No 17-1-391/5/577, Singareni Colony,  
Saidabad, Hyderabad,Telangana-500059  
Phone No. 040-24076639 .

**30. M/s Rock Crushing India Pvt Ltd.**

Rep.by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy District,  
PIN:501505,

**31. Shona Engineers (Mine)**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy 501505.

**32. B.N.R. Stone Crushers (Mine)**

Rep.by. Budida Nanda Reddy  
Sy.No. 268, ChinnaRavirala,  
Sahab Nagar Kalan, Hayat Nagar  
Plot No.464,465, Vanastalipuram  
Hyderabad, Telangana-500070  
Mobile No. 9848573399.

**33. Uday Stone Crushing Pvt Ltd**

Sy.No.293/1, Banda Ravirala village  
Abdullapurmet Mandal, RangareddyDist  
Telangana-501505

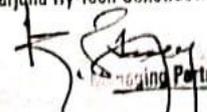
... Respondents

**COUNTER AFFIDAVIT FILED BY THE 29<sup>th</sup>RESPONDENT**

I, K. JANGA REDDY Son of Late Yadi Reddy aged about 58 years Rep by its Proprietor M/s **Nagarjuna Hy-tech Constructions** Hot Mix Plant In Survey Number 78, Desmukhi Village H.No 17-1-391/5/577, Singareni Colony,Saidabad, Hyderabad,Telangana-500059 do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 29<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For M/s. Nagarjuna Hy-Tech Constructions

  
Managing Partner

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard to averments made in the above original application alleging that this respondent is not having consent for operation from the Telangana State Pollution Control Board, the said allegation is denied as false. It is submitted that this respondent has a valid consent from TSPCB Telangana State Govt has issued Consent to run the plant, vide Order No. 57117/PCB/RO-NLG/CFO/2017 248, Dated: 13.09.2017. **Annexure-1** Telangana State Pollution Control Board has renewed the Consent under Auto Renewal Consent Order No. 57117/PCB/RO-NLG/CFO/2018 594, Dated: 05.07.2018 **Annexure-2** and it is valid up to Dated:31.07.2023 Hence, the allegation made in this petition by the applicant is, far away from truth.
5. It is submitted that this respondent takenover the Hot Mix Plant which was already established in the name of Amulya Infratech (India) Ltd., Hyderabad in S.No. 78/A/1, in Desimukhi Village of Bhoodan Pochampalli Mandal of Nalgonda District at that time, now comes under Yadadri Bhuvanagiri District, now comes to Telangana State.
6. It is submitted that the No Objection Certificate (permission) was accorded by the Gramapanchayat Authorities, on dated: 10.08.2011 vide Procs.No. GPD/27/2011 **Annexure-3**
7. It is submitted that based on the report submitted by the Tahsildar, and the Screening Committee, The Revenue Divisional Officer, Bhongir has also issued NO OBJECTION CERTIFICATE, VIDE NOC. NO. A/446/2011 Dated: 10.01.2012 for established the plant. **Annexure-4**
8. It is submitted that the No Objection Certificate was issued Procs.No. GP/6/13 Dated: 17.02.2013, vide A.P. Gramapanchayat Act 1934 as per schedule 1, sub-rule 9 of GO Ms No. 282, Dated: 12.3.1964, **Annexure-5** by the Gramapanchayat Office, Deshmukhi Village, Pochampally

For M/s. Nagarjuna Hy-Tech Constructions

  
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Mandal of Nalgonda District and now Yadadri Bhuvanagiri District of now Telangana State.

9. It is submitted that the Central Power Distribution Company of Andhra Pradesh, has accorded permission vide Sanction Memo No. SE/OP/RR East/Coml/DR No. 368/13-14/D.No.1810/13-13, Dated:26.09.2013 **Annexure-6** for extension of supply to 1 No. 56 KW non-domestic load to the Plant after verifying the necessary documents.
10. It is submitted that the Revenue Divisional Officer, Choutuppal Division has permitted vide Procs.No. B/426/2016 Dated: 09.02.2017 **Annexure-7** to convert the Agricultural Land into Non-agricultural Land consisting of Ac.6.00 Gnts.
11. It is submitted that this respondent intending to convert the lands bearing Sy.Nos. 78A & 78 A2 total admeasuring AC. 6.00 Gts. Into Non-Agricultural Land (NALA) for the purpose of establish Damber Plant. And established the Plant as per the Norms of the Government.
12. It is submitted that the Plant was Established in the said village, with a motto to give lively hood to the poor families and provide job opportunity to the youth for their lively hood
13. It is submitted that it is also useful to Generate Revenue to the Government by way of Tax and also useful for the business people.
14. It is submitted that the Non official has expressed their dissatisfaction against the implementation of the terms and conditions of the Government, during their periodical inspection.
15. It is submitted that the Non Notices were issued from the authorities of the Government, for closure of the plant till today.
16. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

For M/s. Nagarjuna Hy-Tech Constructions  
  
 Managing Partner

17. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

**10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.** After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

**6. Observations of the Joint Committee (As per TOR):**

**i. The Number of such units operating in those areas:**

It is humbly submitted that the total number of units in the mining zone are as given below:

- a. Number of Stone crushing Units: 14 (Rangareddydistrict) + 3 (YadadriBhuvanagiri district)
- b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)
- c. Number of Quarries-24 (Rangareddydistrict)+7 (YadadriBhuvanagiri district)

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Managing Partner

**ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:**

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

**iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:**

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).

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- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

**iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:**

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

**V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:**

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

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The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

**vi. Whether the ambient air quality in that area is in conformity with the standard provided:**

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

**vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:**

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate

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*funding shall be earmarked to implement the environmental protection measures.*

*h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.*

***viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:***

*The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (Annexure-F). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.*

*Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.*

***ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:***

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The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

**X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:**

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

18. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal 30-4-2022 Page No. Page No. Page 30 reads as follows,

**R-29 M/S. NAGARJUNA HY-TECH CONSTRUCTIONS, SY.NO. 78/A,78/A/1, DESHMUKH (V), POCHAMPALLY (M), YADADRI BHUVANAGIRI DISTRICT.**

- a) The Board has issued CFO of the Board to the industry vide order dated 05.07.2018 for Manufacturing of Bitumen (Bituminous Black)- 250 TPD capacity which is valid up to 31.07.2023.
- b) During the inspection, the industry was not in operation.
- c) The main source of air pollution is the Hot Mix Plant. The industry has provided Bag filter to Hot mix plant to control air pollution.
- d) The industry has provided water tanker for wetting of the ground for suppression of road dust.

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Managing Partner

e) The industry is complying except for maintaining of good housekeeping.

19. It is submitted that this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

20. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad  
on this the 13<sup>th</sup> day of May , 2022  
and signed his name in my presence.

FOR M/s. Nagarjuna Hy-Tech Constructions  
**BEFORE ME**

Advocate

Managing Partner

**VERIFICATION**

I, K. JANGA REDDY the 29<sup>TH</sup> respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13<sup>th</sup> day of May 2022 at Hyderabad.

For M/s. Nagarjuna Hy-Tech Constructions

Managing Partner



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

H.No. 8-15, 1<sup>st</sup> Floor, Sri Lakshmi Complex, Near RTO Office, Sri Vinayaka Nagar, Hyderabad Road, Nalgonda-508 001

**CONSENT FOR OPERATION ORDER – FRESH – ORANGE CATEGORY**

Consent Order No. 57117/PCB/RO-NLG/CFO/2017 - 208 Date.13.09.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to

M/s. Nagarjuna Hy-Tech Constructions,  
 Sy.No. 78/A,78/A/1, Deshmukh (V), Pochampally (M),  
 Yadadri Bhuvanagiri District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimney as detailed below.

ii) **Outlets for discharge of effluents:**

Outlet No.	Description of outlet	Max. Daily discharge	Point of disposal
1	Domestic	0.3 KLD	Septic tank followed by soak pit

ii) **Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions in m <sup>3</sup> /hr. At peak flow
1	Stack attached to DG set of capacity 400 KVA	---
2	Hot Mix Plant of capacity 250 TPD	--

iii) **Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:**

1. Number of Authorization and date of issue – 57117/PCB/RO-NLG/CFO/2017, Date: 13.09.2017.

2. The Occupier of, M/s. Nagarjuna Hy-Tech Constructions, is hereby granted an authorization to operate a facility for generation, collection, storage, transport, reuse and disposal of Hazardous Waste namely:

Sl. No	Name of the Hazardous waste	Stream	Quantity	Point of disposal
1	Used oil	--	50 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Quthbullapur (M), RR District.

IV) This consent order is valid to manufacture the following products along with quantities only.1

Sl. No.	Product	Quantity
1	Bitumen (Bituminous Black)	250 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this Order.

This Consent Order shall be valid for a period ending with the 31st day of July, 2018.

*P. Jawahar*  
**ENVIRONMENTAL ENGINEER**  
 ENVIRONMENTAL ENGINEER  
 T.S. Pollution Control Board,  
 Hyderabad

To  
 M/s. Nagarjuna Hy-Tech Constructions,  
 Sy.No. 78/A,78/A/1, Deshmukh (V),  
 Pochampally (M),  
 Yadadri Bhuvanagiri District.

Copy submitted to the JCEE, TSPCB, ZO, R.C.Puram, Sangareddy District for kind information.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

P. JAWAHARLAL, M.Tech  
ENVIRONMENTAL ENGINEER

H.No. 8-15, 1<sup>st</sup> Floor  
Sri Lakshmi Complex, Near RTO Office  
Sri Vinayaka Nagar, Hyderabad Road  
Nalgonda-508001, Ph:08682-248005

**AUTO RENEWAL CONSENT ORDER**  
**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Order No. 57117/PCB/RO-NLG/CFO/2018 - 594, Dt:05.07.2018

Sub: TSPCB – CFO – M/s. Nagarjuna Hy-Tech Constructions, Sy.No.78/A, 78/A/1, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Auto Renewal of Consent for Operation – Order issued – Reg.

Ref.: 1. CFO Order No. 57117/PCB/RO-NLG/CFO/2017 - 248, Date.13.09.2017.  
2. TSPCB Resolution No. 26 and Circular dated 19.11.2015 & 08.12.2015.  
3. Industry's online application No.675 dated 26.06.2018 for Auto Renewal of CFO along with Self certification.

\*\*\*\*\*

- 1) The Board hereby renews the Consent for Operation (CFO) of the industry, issued vide reference 1<sup>st</sup> cited, for a period upto **31.07.2023** under 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made there under.
- 2) This consent is issued under the auto renewal system of the Board vide reference 2<sup>nd</sup> cited and as per the self certificate submitted by **M/s. Nagarjuna Hy-Tech Constructions, Sy.No.78/A, 78/A/1, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District** vide reference 3<sup>rd</sup> cited.
- 3) All conditions stipulated in the CFO order issued vide reference 1<sup>st</sup> cited holds good. The Board reserves right to review, modify, revoke conditions and vary the validity period of CFO of the Board.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of Bank Guarantee submitted by the industry for Rs.10,000/-, BG.No.6/2018, dt.19.06.2018 with validity period upto 31.07.2023.
- 5) Under auto renewal system, the industry shall apply at least 30 days before the expiry of the existing consent order for further renewals.

*P. Jawaharlal*  
**ENVIRONMENTAL ENGINEER**

ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.

To  
M/s. Nagarjuna Hy-Tech Constructions,  
Sy.No.78/A, 78/A/1, Deshmukh (V),  
Pochampally (M), Yadadri Bhuvanagiri District.

Copy submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for information.
2. The JCEE, TSPCB, Zonal Office, R.C. Puram for information.

# గ్రామపంచాయతి కార్యాలయము, దేశముఖి.

మండలం : భూదాన్ పోచంపల్లి, జిల్లా : నల్లగొండ. (ఆం.ప్ర)



జి.పి.డి/27/2011

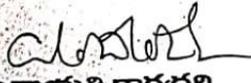
తేది.....

తేది. 10-08-2011

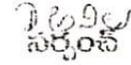
## నిరభ్యంతర ధృవీకరణ పత్రము (NOC)

శ్రీమతి శృతినాయిని భర్త రాజశేఖర్ రావుల మరియు శ్రీ జంగారెడ్డి కందాడి తండ్రి యాది రెడ్డి గారు M/s. అమూల్య ఇన్ఫ్రాటెక్ (ఇండియా) లిమిటెడ్, హైదరాబాద్ వారు గ్రామపంచాయతి దేశముఖి పరిధిలోని సర్వే నెం. 78/అ/1 లో హాట్మిక్స్ ప్లాంటు స్థాపించుటకు అనుమతి కొరకు ధరఖాస్తు సమర్పించినారు. తేది. 20-07-2011 స గ్రామ పంచాయతి దేశముఖి సమావేశము M/s. అమూల్య ఇన్ఫ్రాటెక్ (ఇండియా) లిమిటెడ్ హాట్మిక్స్ ప్లాంటు స్థాపించుటకు ఎటువంటి అభ్యంతరము లేదని ఎకగ్రీవముగా తీర్మానించడమైనది.

కావున గ్రామపంచాయతి దేశముఖి మండలం భూదాన్ పోచంపల్లి, జిల్లా నల్లగొండలోని సర్వే నెం. 78/అ/1 లలో M/s. అమూల్య ఇన్ఫ్రాటెక్ (ఇండియా) లిమిటెడ్ హాట్మిక్స్ ప్లాంటు స్థాపించుకొనుటకు నిరభ్యంతర ధృవీకరణ పత్రము జారీచేయడమైనది.

  
పంచాయతి కార్యదర్శి

గ్రామ పంచాయతి దేశముఖి

  
సర్పంచ్

గ్రామ పంచాయతి దేశముఖి

శ్రీమతి శృతినాయిని భర్త రాజశేఖర్  
మేనేజింగ్ డైరెక్టర్  
ప్లాట్ నెం. 108, ఇంపీరియల్ మనార్,  
ఇ.నెం. 6-3-865/1, అమీర్ పేట,  
హైదరాబాద్-16.

# Gram Panchayat Office, Desamukhi.

Mandal : Bhudan Pochampally, District : Nalgonda (Am.P.)



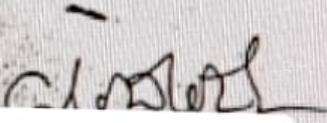
2011/27/2011

That's it. 130-08-2011

## Show No Objection Certificate (NOC)

Mrs. Srutinaini's husband Rajasekhar Rao and Mr. Jangareddy Kandadi's father Yadi Reddy garu M/s. Amulya Infratech (India) Limited, Hyderabad under Gram Panchayat Deshmukh Survey No. In 78/A/1 application was submitted for permission to set up Hatmix plant. the date Gram Panchayat Desai meeting on 20-07-2011. M/s. It is unanimously decided that Amulya Infratech (India) Ltd. Patpel's cent has no objection.

So Gram Panchayat Deshmukh Mandal Bhudan Pochampally, District Nalgonda Survey no. In 78/1/1 M/s. Amulya Infratech (India) Limited Hot Mix Plant Issuance of no-objection certificate for establishment

  
Panchayat Secretary

Gram Panchayat Desamukhi

Mrs. Sruthinai's husband Rajasekhar is  
the Managing Director

Plot no. 108, Imperial Manor,  
E.No. 6-3-865/1, Ameerpet,  
Hyderabad 16.

O/o the Revenue Divisional Officer,  
Bhongir

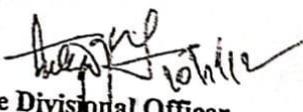
**NO-OBJECTION CERTIFICATE**

NOC. No. A/446/2011

Dated.10-01-2012.

Basing on the report of the Tahsildar, B.Pochampally Lr.No.B/4302/2010, Dt.21.12.2011, this is to certify that as per Chessala Pahani for the year 1955-58 the Sy.No.78 Admeasuring Ac. 16-15 gts situated at Deshmukhi village of B.Pochampally Mandal is a patta dry land. Out this to an extent Ac. 4-10 gts land was declared as Bhoodan land and the same is declared by the Bhoodan Yagna Bord Lr.No..BYB/A/96/2008, Dt. 08.12.2011.

Hence, the Screening Committee has decided to issue NOC in favour of the petitioners Sri. Chillara Jangaiah S/o Narsimha and Chillara Venkatesh S/o Narsimha both are resident of Deshmukhi Village to an extent of Ac.1-30 ½ gts dry land and to an extent of Ac. 1-30 ½ gts dry land total extent of Ac. 3-21 gts dry land in respect of land in Sy.No.78/AA situated at Deshmukhi Village of B.Pochampally Mandal.

  
Revenue Divisional Officer,  
Bhongir  
**BHONGIR**

To  
Sri. Chillara Jangaiah S/o Narsimha  
Sri.Chillara Venkatesh S/o Narsimha  
R/o Deshmukhi Village, B.Pochampally(M).

Copy to the Tahsildar, B.Pochampally Mandal.  
Copy to the Sub-Registrar, Bibinagar Mandal.

గ్రామ పంచాయతి కార్యాలయము శేక్ష్మ భ

ఆ. పో. పో. పో. మం॥

సర్పంచి. జిల్లా అం. ప్ర.

నెం. ౧౮/౬/౧౩

No Objection Certificate  
నిరభ్యంతర ధృవీకరణ పత్రము

తది : 17/02/2013

ఇందుమూలముగా ధృవీకరించునది ఏమనగా శ్రీ/శ్రీమతి K. Anandhathi w/o Jeyaraj  
M/s Nagasriya Hardware Co. Hyderabad తండ్రి శ్రీ/శ్రీమతి నివాసము శేక్ష్మ భ

నికి ఈ గ్రామములో ఇంటి నెం 3-51 ప్లాట్ నెం — సర్వే నం 78/10 గల  
ఇల్లు కలదు. అట్టి ఇంటిపై గ్రామ పంచాయతీ రికార్డుల ప్రకారము ఎలాంటి పన్ను బకాయాలు  
లేవు. పైన తెలిపిన Industry కు విద్యుత్తు కనెక్షన్ ఇచ్చుటకు గ్రామపంచాయతీకి ఎలాంటి  
అభ్యంతరములు లేవు. కావున గ్రామ పంచాయతి ధృవీకరించనైనది.

Jaya Bharath Book Depot. Ph : 55188622

సర్పంచి/పంచాయతి కార్యదర్శి

# Gram Panchayat Office Desamukha

ఆ. ప్రా.పంచాయతీ మం॥

అమరావతి

District Am.Pr.

నం. 6P/6/13

## No Objection Certificate

తేదీ : 17/02/2013

This is to certify that Shri Smt. 4/ Napasigure

K. Arundhati w/o Janga Reddy

ghtech constructions feshinking - country

of residence

msf

Riki owns house no 3-5 - plot no

survey no 788 in this village.

According

to Gram Panchayat records, there are no tax arrears on the said house. The Gram

Panchayat is not responsible for providing electricity connection to the above mentioned houses

No objections. Therefore Gram Panchayat is established.

**CENTRAL POWER DISTRIBUTION COMPANY OF ANDHRA PRADESH LIMITED**

**Office of the  
Superintending Engineer  
Operation : Ranga Reddy East: Hyderabad**

**Sanction Memo.No.SE/OP/RREast/ComL/DR.No.368/13-14/D.No.1810/13-13 Dt:26.09.2013**

**Sub :** Electricity, Operation, Ranga Reddy East Circle – Estimate for extension of supply to 1 No. 56 KW non-domestic load to Smt. K. Arundathi W/o. K. Janga Reddy at H. No: 3-51, Sy. No: 78/AA/1, Sadupally (V) in Pedda Amberpet section of Hayathnagar sub-division of Saroornagar division of R. R. East Circle – Estimate Sanctioned – Regarding.

**Ref :** 1.Lr.No.DEE/OP/SRNR/Comm/D.No.1758/13-14, dated. 24.09.2013.  
2.WBS Element No.E-2013-14-01-13-03-068.

\*\*\*\*\*

The Superintending Engineer, Operation, Ranga Reddy East Circle administratively Estimate for estimate for extension of supply to 1 No. 56 KW non-domestic load to Smt. K. Arundathi W/o. K. Janga Reddy at H. No: 3-51, Sy. No: 78/AA/1, Sadupally (V) in Pedda Amberpet section of Hayathnagar sub-division of Saroornagar division of R. R. East Circle and accords sanction for an amount of **Rs. 2,38,359/-** towards expenditure as per the detailed estimate enclosed.

The estimate is technically sanctioned and registered as **D.R.No. 368 of 2013-14.**

a. CHARGEABLE TO CAPITAL :

A.	A.P.C.P.D.C.L's Side	99,083.00
B	Consumer's Side	1,39,276.00
C	TOTAL	2,38,359.00

The classification of expenditure is given below :

A.P.C.P.D.C.L. – Capital out lay on electricity scheme – E. Arrears (B) Expenditure (3\_ Distribution System (Excluding S.S.) F. Distribution Plant (High Voltage) D. Distribution Plant (Medium and Low voltage).

A.P.C.P.D.C.L. – Capital out lay on Electricity Scheme – E.H. Arrears B-12 suspense stock.

The sanction accorded is subject to the following conditions.

1. Supply is liable to be suitable staggered, restricted, reduced out ;of altogether, if so arranged by Power fuel or water position or any other emergency.
2. Supply is liable to be disconnected, if used without permission of A.P.C.P.D.C.L. for purposes other than those for which it specifically sanctioned.
3. The prospective consumer has to erect DTR, S.P. Structure, A.B. Switch, H.G. Fuse Set plinth and along with transformer fencing around the structure and handed over to APCPDCL.
4. The proposed power to the premises should not have second service no arrears to be paid, and no court cases pending.
5. The proposed Distribution Transformer, HT & LT Lines should be erected as per the sanctioned lay out.
6. There should not be any 11 KV/LT lines passing through from other source of supply in the proposed premises.
7. The amounts to be paid by the consumer are as follows:
  - a. **Rs. 1,39,276/-** towards nonrefundable Service Line Charges
  - b. **Rs. 1,12,000/-** towards non-refundable Development Charges/ Cost of the DTR which ever is higher.
  - c. **Rs. 44,800 /-** towards refundable Security Deposit.

The work order approval is accorded in para (1) above shall be sanctioned by **Divisional Engineer/Op/Saroornagar** Concerned subject to budget provision & in accordance with the policy laid down by the A.P.C.P.D.C.L. from time to time.  
Work order should be issued only on receipt of a certificate along with W.O. application from the concerned Assistant Divisional Engineer, to the effect that necessary agreement has been collected.

Against the Lump-sum provisions made in the estimate, detailed working estimate should be got approved by the competent authority.

The prospective consumer should give an under taking along with L.T. Power requisition that in the event of connecting up additional connected load in his premises, in excess of the contracted load requisition, he shall be liable to pay the charges for violation.

The supply may be released after the works are completed as per conditions enumerated in approval load from A.P.C.P.D.C.L.

Note: The DE/Op/Saroornagar is requested to provide the proposed DTR for the Residential and Commercial complexes in the consumer premises only. Do not extend power supply in all those cases where the transformers which are erected out side the premises.

**Encl : Estimate in the full shape.**

**Sd/-  
Superintending Engineer,  
Operation : Ranga Reddy East,  
Hyderabad**

To

The Divisional Engineer/Operation/**Saroornagar**

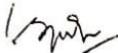
Copy Submitted to : The Chief General Manager/ Commercial/APCPDCL, Hyd.

Copy to : The Accounts Officer/Expenditure/Ranga Reddy East Circle/Hyderabad.

Copy to : The Asst. Divisional Engineer/Operation/**Hayathnagar**.

Copy to : The Asst. Engineer/Operation/ **Pedda Amberpet**.

// Forwarded :: By Order //

  
**Asst. Divisional Engineer (Comml)  
Operation: RR East Circle, Hyderabad**



PROCEEDINGS OF THE COMPETENT AUTHORITY &  
REVENUE DIVISIONAL OFFICER, CHOUTUPPAL  
PRESENT: - SRI S. SURAJ KUMAR, M.Sc.LLM.,

Procdgs.No: B/426/2016.

Date:09.02.2017.

Sub: LAND CONVERSION ACT - Yadadri Bhongir District - Choutuppal Division - B.Pochampally Mandal - Deshmukhi Village - Sy.No.78 to an extent of Ac.6.00 gts., - Conversion of Agricultural Land into Non Agricultural Land - Proposals submitted - Orders - Issued.

Read:- 1. Tahsilidar, B.Pochampally Lr.No. B/64/2016, Dated:31.08.2016.

@@@

**ORDER: -**

Smt. Kondadi Arundati W/o Janga Reddy R/o Saidabad, Hyderabad has applied for Conversion of Agriculture land in Sy.No.78 to an extent of Ac.6.00 gts., situated at Deshmukhi Village of B.Pochampally Mandal in Yadadri Bhongir District into Non-Agriculture purpose. The request of the applicant is found to be consistent with the provisions of the Act. The said matter has been enquired by the Tahsilidar, B.Pochampally and reported vide reference 1<sup>st</sup> read above, that he has issued a general notice on 28.01.2016 inviting objections if any from the villagers and within the stipulated time no objections were received for conversion of above lands into Non Agricultural purpose and thus recommended for conversion. Further the petitioners have remitted an amount of Rs. 66,285.00 (Rupees Sixty Six Thousand Two Hundred and Eighty Five only) in Govt. Treasury through Challan No. 200506, Dated.02.02.2017 towards conversion fee @ 3% of market value of land which is Rs.21,00,000.00 (including penalty on the already converted land of Ac.0.25 gts). Further the proposed site is not covered with Govt/Celling/Bhoodhan/LA Proceedings and no religious permanent structures are existing.

Hence, the permission is hereby accorded for Conversion of the Agricultural land into Non- Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application.
2. The grant of permission cannot be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
3. The permission confirms that the conversion fee has been paid under the Act, in respect of above agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
4. It does not confer any right title or ownership to the applicant over the above agricultural lands.
5. This permission does not preclude or restrict any authority or authorities or any persons or any individual or individuals or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
8. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

9. Constructions should be done only in Converted area & No water sources or Rasta shall be disturbed.
10. The said land is marked as Sy.No. 78 is falling under "Conservation Use Zone" in the HMDA Master Plan. Hence activities other than the said should not be done.
11. The Tahsildar shall ensure that the adjacent Government lands, Water channels, etc, if any are not encroached upon during/after development of the land under conversion.

REVENUE DIVISIONAL OFFICER,  
CHOUTUPPAL  
Revenue Divisional Officer  
Choutuppal

**SCHEDULE**

Village Mandal District	Sl.No	Name of the Pattedars/Applicant	Sy.No	Extent permission granted	Remarks
Deshmukhi (V) B.Pochampally (M), Yadadri-Bhongir District	1	Smt. Kandadi Arundati W/o Janga Reddy R/o Saidabad, Hyderabad	78	Ac. 6.00 Gts	
<b>Total:-</b>				<b>Ac.6.00 Gts</b>	

REVENUE DIVISIONAL OFFICER,  
CHOUTUPPAL  
Revenue Divisional Officer  
Choutuppal

To  
Smt. Kandadi Arundati W/o Janga Reddy R/o Saidabad, Hyderabad.  
Copy to the Tahsildar, B.Pochampally.  
Copy to the Sub Registrar, B.B.Nagar.